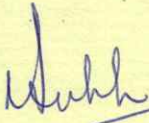
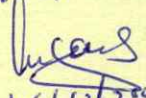


Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
04.	14.12.2006	<p>Miss Bandana Pradhan and Miss Neeru Sharma, learned Counsel are present on behalf of Mr. K. T. Bhutia, learned Counsel for the Petitioners. Miss Ranjita Kumari, learned Counsel is present on behalf of Mr. N. K. P. Saraf, learned Counsel for the Respondent Nos. 1 to 17 and Mr. J. K. Chandak, learned Counsel is present on behalf of the Proforma Respondents.</p> <p>Order pronounced vide separate sheets.</p> <p>The impugned order is hereby set aside and the matter is remanded back with directions to the learned trial Court to dispose of the matter in the light of the observations made above and according to law.</p> <p>Records of the lower Court may be sent back forthwith.</p> <p style="text-align: right;">  (A. P. Subba) <u>Judge</u> </p>	<p>Trial Court records forwarded along with a copy of Judgment on 16/12/2006</p> <p style="text-align: right;">  16/12/2006 </p>